

ITEM NO.21

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s).6763/2019

(Arising out of impugned final judgment and order dated 07-05-2019 in CRLA No.273/1982 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

BANWARI

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.104290/2019-EXEMPTION FROM FILING O.T. and IA No.104286/2019-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.104293/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 11-09-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DEEPAK GUPTA
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Ms. Meenakshi Arora, Sr. Adv.
Mr. G.R. choubey, Adv.
Mr. Anurag Pandey, Adv.
Ms. Reena Pandey, Adv.
Ms. Pushpa Kishore, Adv.
Mr. Anurag Pandey, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Application for bail, if any, is rejected at this stage with direction to renew it after two months.

It is for the jail authorities to ensure that the appellant is provided appropriate medical attention as per his needs.

(ARJUN BISHT)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER

